

NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-139/ND/2017

IN THE MATTER OF:

Clean Securities Pvt. Limited

.. PETITIONER

SECTION :

Under Section 252 (3)

Order delivered on 22.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. PK Mittal, Advocate

For the Respondents :

For the Intervener : Ms. Easha Kadian, Standing Counsel,
For Income tax Deptt.

ORDER

Learned Counsel for the petitioner is present and seeks to withdraw this petition, in view of the unequivocal stand taken by this Tribunal where the Company has availed voluntarily any of the Scheme under which, its name has been struck off, subsequent petition for restoration will not be entertained.

In view of the said position, this petition stands dismissed as withdrawn.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
22.1.2018